

F.No.L-15011/50/12-Jus.  
Government of India  
Ministry of Law & Justice  
Department of Justice  
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Jaisalmer House, 26, Mansingh Road,  
New Delhi-110011, Dated the 31<sup>st</sup> December, 2014

To

The Registrar General  
All High Courts

Subject: Guidelines for dealing with the complaints against the subordinate judiciary – regarding

Sir/Madam,

As you are aware, recently, Hon'ble the CJI, vide his D.O. No.CJI/CC/Comp/2014/1405 dt. 3.10.2014, addressed to the Chief Justice of all the High Courts, has asked the High Courts and subordinate judiciary not to entertain any complaint against a judicial officer unless it is accompanied by sworn affidavits and verifiable material to substantiate the allegation. Expressing concern over the large number of complaints being filed against subordinate judiciary by people having vested interest and personal agenda, Hon'ble CJI has directed that authenticity of the complaints must be ascertained before any action is taken on it. In view of the provisions of the Article 235 of the Constitution, further action relating to the grievances/complaints against the judicial officers lies at the High Court level.

All the Chief Justices of the High Courts have been requested to give publicity to these guidelines laid down in the communication dated 3<sup>rd</sup> October, 2014.

This being the position, you are requested to give such wide publicity including through website of the High Courts and subordinate Courts under the control of the High Court so that litigants having any grievances/complaints relating to the judiciary are aware of the procedure required to be followed in such cases. Department of Justice may be apprised of the action taken in this regard so that once publicity has been given to these guidelines, complaints/grievances received in the Department of Justice can be responded to by referring to these guidelines.

Yours faithfully,

(Y.M. Pande)  
Director (Justice)  
Telefax: 23072135